

number of cases pending with Grievance Committees and Appellate authorities set up under the Import & Export (Control) Act 1947 as on 1-4-1991 for over 2 months, 3 months, 4 months and above, separately?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Information in respect of the Ministry of Commerce and Headquarters office of the Chief Controller of Imports & Exports is as under:—

(i) *No. of cases pending with Grievance Committees as on 1-4-1991*

Over 2 months	: 2
Over 3 months	: 1
Over 4 months and above	: 6

(ii) *No. of cases pending with Appellate authorities as on 1-4-1991*

Over 2 months	: 52
Over 3 months	: 2
Over 4 months and above	343

Information in respect of the Regional Offices of the Imports and Exports Trade Control Organisation is being collected and will be placed before the House in due course.

Payment of Income Tax by Individuals

698. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) the particulars of the individuals who have defaulted in payment

of Income-tax and Super Tax amounting to rupees one crore and above;

(b) the amounts due from them and since when; and

(c) the measures taken/proposed by the Government to recover the amounts so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) and (b) As on 31-3-1991, there were 141 individuals who had defaulted in payment of Income-tax and Super Tax amounting to rupees one crore and above. A list of such individuals and the amounts due from them as on 31-3-1991, is enclosed as Statement. These demands relate to various assessment years and have been raised at different points of time as and when the relevant assessments etc. were finalised.

(c) Appropriate actions to recover the taxes are taken both as per law and also administratively. Legal actions include levy of penalty for non-payment, issue of garnishee orders to attach bank accounts, debts etc., drawing up of tax recovery statements by Tax Recovery Officers enabling them to effect recovery by attachment/sale of assets, appointment of receiver for managing defaulter's property, arrest of defaulters etc. Administratively, Action Plan targets have been fixed for reduction of outstanding demands and the progress of recovery is monitored at various levels. Since a large part of the demand is disputed in Appeals etc; steps are also taken for expeditious disposal of appeals.

STATEMENT

List referred to in answer to parts (a) & (b) of Lok Sabha unstarred question No. 698 for 26-7-1991

<i>S. No.</i>	<i>Name of the Assessee</i>	<i>Amount due as on 31-3-1991</i>
1	2	3
	Shri/Smt. /Kumari	(Rs. in lakhs)
1.	Abdulla Ghani	244.00
2.	Ahmad Yassin	103.89
3.	Anil Kumar Parolia	257.37
4.	(Late) A.R. Chadha	101.29
5.	Ambalal Valdas Patel	140.00
6.	Alibhoy Mohammed	143.55
7.	A Vishwanath	310.76
8.	Anil Kumar Aggarwal	124.56
9.	Anil Kumar Didwania.	458.75
10.	Anupam Kumar Didwania	198.49
11.	A. Thangam	147.61
12.	A. Balasubramaniam	155.77
13.	B.M. Chheda	114.00
14.	Bharat Lal B. Jain	257.26
15.	Bhupinder Singh (Prop. of M/s. Gogi Enterprises)	111.38
16.	B.K. Patel	361.35
17.	B.M. Kanodia	135.81
18.	B.P. Goenka	105.38
19.	Bhupat Rai K. Sheth	121.86
20.	B.T. Shankar Hegde	138.14
21.	Bhagwandas Agarwal	790.21
22.	Bipin Kamji Jain	171.07
23.	C.V. Jain (Late)	138.22
24.	C.S. Goenka	102.24
25.	C.C. Albert	206.88
26.	C.A. Taktawala	154.98
27.	Chandra Nath Banik	286.08

1	2	3
	Shri/Smt./Kumari	(Rs. in lakhs)
28.	D.D. Ghai	208.01
29.	D.M. Pawar	338.05
30.	Major Deba Dutta	183.96
31.	D.K. Agarwal	110.00
32.	Dilip Kumar Hansraj (Prop. of Barai old India)	302.02
33.	D.N. Dosani	111.00
34.	D.P. Mansingka	114.48
35.	Damji Devji Hari	674.44
36.	Deendayal Didwania	181.28
37.	E.K. Chandrasenan	126.00
38.	Girdhar Gopal Sharma	159.70
39.	G.D. Agarwal	290.90
40.	G. Jayaraman	136.78
41.	G. Venkateshwaram	200.40
42.	G. Krishnaswamy Thevar	106.75
43.	Haridas Mundra	1064.70
44.	Hari Ram Agarwalla	164.60
45.	H.R. Trivedi	244.73
46.	Haji Ismail Subhania	211.73
47.	Harish Popat Lal Prajapati	131.00
48.	H.S. Rao	140.33
49.	Indermal Manaji.	219.66
50.	Dr. J. Dharam Teja	1018.98
51.	John Thomas	147.34
52.	Jyotindra Singh (of Gondal).	211.98
53.	Jivabhai A. Patel Ind.	169.00
54.	J.B. Rupani	389.02
55.	J. Devarajula	108.00
56.	Kamini Sondhi (L/R Late M.L. Sondhi)	295.00
57.	Kailash Chandra B. Verma	208.11
58.	Kanti Lal M. Mali	122.65
59.	Kusum Chand Keshrichand Zaveri	405.52
60.	K. Satish Chandra Hedge	222.58

1	2	3
	Shri/Smt./Kumari	(Rs. in lakhs)
61.	K.S. Dattatreya	288.46
62.	K. Venkatesh Dutt	276.43
63.	K. Prasanna Kumar Reddy	104.21
64.	K. Subramaniam	190.83
65.	K. Rajagopalan	153.71
66.	L. Kunju Kunju	103.91
67.	Lajpat Rai C. Agarwal	166.09
68.	Lokumal C. Virmani	769.84
69.	Laxmi Narayan Khemka	392.65
70.	Laxmi Das Premji	139.95
71.	Liladhar N. Parekh	212.81
72.	Mahabir Prasad R. Kandeï (Late).	102.64
73.	Mohan Thakur	157.61
74.	Mayurdhwaj Singh Ji (Late)	185.72
75.	Mohmed Akhtar Hussain alias Kadar Ahmed Bhatti	108.00
76.	Mansukh M. Jagde	102.78
77.	M.L. Gupta (Prop. Vikash Associated)	432.98
78.	Mopuru Sesha Reddy	114.13
79.	M. Kedandarani Reddy	247.04
80.	M. Subbarami Reddy	143.99
81.	M. Sudha Kara Reddy	130.92
82.	Manoj Kumar Didwania	112.08
83.	M.R. Purushothaman	120.20
84.	N.K. Tanna	182.00
85.	N.D. Arora	131.63
86.	Nand Kishore Malpani	121.00
87.	Narender Anand.	186.70
88.	Narayan Bhai I Patel	295.00
89.	N.K. Parikh	678.72
90.	N.K. Mahnot	221.17
91.	O.P. Arora.	218.00
92.	O.P. Navani	416.36

1	2	3
	Shri/Smt./Kumari	(Rs. in lakhs)
93.	Padmavati D. Ghai	179.20
94.	P.C. Gupta	123.05
95.	Puspa Devi Tak	526.06
96.	Priti Pal Singh	213.64
97.	Pawan Kumar Jain	224.12
98.	Popatlal Kanji Bhai Ohelani	160.53
99.	Prakash Mehra	179.81
100.	P.I. Fernandez	139.14
101.	Pawan Kumar Didwania	637.67
102.	P. Govindaswamy	113.44
103.	P.K. Balamurugesb	116.51
104.	Ram Kumar Jalan	527.55
105.	Ramnath Goenka	103.38
106.	R. Bharathan	151.12
107.	Ramesh Suri	109.75
108.	R.P. Agarwal	353.64
109.	Ram Nath Bajoria	116.53
110.	Raj Chopra	615.11
111.	Rampurshottam G. Aggarwal	152.73
112.	Rajendra Nana Lal Kataria	386.38
113.	R.K. Parikh	712.44
114.	R. Ramadevi	118.44
115.	Ratanlal Didwania	363.47
116.	R. Jayapradha	159.13
117.	Ramgopal Didwania	131.08
118.	R.L. Dhanapalan	235.28
119.	(Late) Sayaji Rao Gaikwad	231.31
120.	S.M. Shah	104.32
121.	Shanti Lal M. Kapadia	246.22
122.	Surendra Kumar Garg	596.00
123.	Sudhir M. Zaveri	240.00
124.	S.A. Kareen	243.48
125.	S.S. Ahluwalia	140.80

1	2	3
	Shri/Smt./Kumari	(Rs. in lakhs)
126.	Sukarbhair Naranbhai Bakhia	3193.09
127.	S. Barkatulah	233.49
128.	Shushil K. Jalan	186.18
129.	Shanti Lal M. Sopuriwala	195.89
130.	S. Sewak	208.27
131.	S. Sundaram Pillai	101.94
132.	T.M. Abdul Ghafoor	138.44
133.	T. Balasankara Reddy	172.51
134.	Uma Kanth Rath	101.00
135.	Vijay Kumar M. Shah	162.00
136.	Vishwanath G. Sharma	123.29
137.	Vij C. Shroff	186.27
138.	Vasumal Bhagwan Dass	156.99
139.	Vinod Kumar Didwania	3267.46
140.	W.N. Chadha	1056.00
141.	Younus Kunjee	214.34

Delhi Exporter's Association's Complaints with RBI

699. SHRI RAM NAIK: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Delhi Exporters' Association has taken up with the Reserve Bank of India (RBI) certain complaints by exporters in the matter of foreign exchange transactions by banks;

(b) if so, the details thereof; and

(c) the measures taken or proposed to be taken by the Government/RBI to remove these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):

(a) The Reserve Bank of India (RBI) has reported that it has received certain complaints from the Delhi Exporter's Association relating to bank charges, delays etc., in the matter of foreign exchange transactions by banks.

(b) While some of the complaints are of general nature, a few of them relate to the levy of charges by banks for handling foreign exchange transactions, and delays in the completion of various transactions.

(c) The matter has been looked into by RBI in consultation with the Foreign Exchange Dealers Association of India (FEDAI). As regards bank charges, RBI has reported that these have been laid down by FEDAI and their considered view is that the charges for handling foreign exchange transactions in India are quite economical as compared to charges levied by banks in foreign countries. Further, in order to help the Exporters, FEDAI has brought out a booklet titled 'Rules of Foreign Exchange Dealers Association of India' (effective 1st June, 1991) which covers, inter-alia, the time schedules for completion of various types of foreign exchange transactions and charges payable by the exporters. Since these Rules have now been made public, it is expected that exporters &